

closely supervised. The following steps are proposed:

- (i) surprise patrolling in service lanes and servants' quarters;
- (ii) shortening of beats in select areas;
- (iii) expanding patrolling by wireless vans;
- (iv) providing spot lights in patrolling vans; and
- (v) providing powerful torch to each foot patrol constable.

Indian Economic Service

1167. **Shri Rameshwar Tantia:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a large number of posts in various grades of Indian Economic Service are lying unfilled;

(b) if so, the reason therefor;

(c) whether it is also a fact that the Service has not come into full operation so far; and

(d) if so, the reasons for such delay?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (b). There are 59 vacancies against the sanctioned strength of 324 posts in the Indian Economic Service. These vacancies are due to the fact that the number of persons recommended by the Union Public Service Commission was less than the number of posts. Moreover 37 vacancies have been reserved for those officers already holding the on-cadred posts but who were not considered fit for inclusion in the Service at the initial constitution by the Commission. According to Rule 7(3) of the Indian Economic Service Rules, 1961, such persons have to be continued on their posts as at present and will have to be given opportunity of applying and getting selected if they are found suitable for future vacancies.

(c) and (d). The initial constitution of the Service is almost complete. Steps are being taken to fill the vacant posts in various grades of the Service in consultation with the Union Public Service Commission. Preparatory work for open market recruitment to Grade IV of the Service is also in hand.

Oil and Natural Gas Commission

1168. **Shri J. B. S. Bist:** Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether the Oil and Natural Gas Commission appointed some apprentices for the posts of shift mechanics and shift engineers;

(b) if so, whether the terms offered to them at the time of selection are not being given to them after the completion of apprenticeship period; and

(c) if so, the reasons thereof?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir):

(a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

12 hrs.

RE: MOTIONS OF PRIVILEGE

Mr. Speaker: In spite of the advice given to me, I must make it clear that I have received two notices of privilege motions, one by Shri Bagri, and the other by Shri Hem Barua. As they concern me personally. I have thought it fit to put them before the House. Both say that the wild allegations against the hon. Speaker of the House made by a newspaper called *Indian Times* of September 20, are a calculated move to undermine.

An Hon. Member: We have not heard of that paper.

Mr. Speaker: Shri Bagri had sent me the cutting also of the paper. The allegation is that I have built a house after becoming Deputy-Speaker and then Speaker.

An Hon. Member: What is the harm?

Mr. Speaker: The other allegations are that I have been writing to some industrialists to give advertisements to one newspaper that I had started, *The Spokesman*. This is the second allegation. Another allegation is that I have amassed wealth, but he does not say anything about my accounts, bank balance or any such thing. Probably he means only the building of a house. Therefore, before I take that up.....

Shri Nath Pal (Rajapur): And that you rented the premises of your house. I had the misfortune of going through that.

Mr. Speaker: Yes, that I had rented the premises of the official building to that newspaper, and, according to him, I have charged rent from the paper.

Shri Hari Vishnu Kamath (Hoshangabad): To the *Indian Times*?

Mr. Speaker: If I have done any of these things, certainly I should not be here in the Chair. I want it to be clarified. Therefore, besides the two Members who have given notices, Shri Hem Barua and Shri Bagri, I would request some other leaders of the Opposition also to join in that group which I will request to see me. I will place all the facts before them, and then.....

Shri Bhagwat Jha Azad (Bhagalpur): That is a rag.

Mr. Speaker: I have said already...

Some Hon. Members rose—

Shrimati Yashoda Reddy (Kurnool): This is unnecessary.

Mr. Speaker: It must be cleared. I have said that the advice given to me was that I should consult the Prime Minister.

Shri Hem Barua (Gauhati): Before you say anything, may I submit that I gave notice of the motion because I do not like this sort of nasty propaganda against the hon. Speaker of this House by a newspaper.

Shri Hari Vishnu Kamath: It is a rag.

Shri Hem Barua: It might be a rag. Another thing. This item undermines the prestige of the Speaker of the Lok Sabha, and also undermines the prestige of the House. I have said specifically in my motion that the editor of this newspaper and the writer of this nasty stuff and also the printer of this newspaper must be brought to book and some steps must be taken against them. We cannot tolerate this sort of campaign. I will clarify my position, Sir. I do not want this sort of nasty campaign against the Presiding Officer of this supreme and sovereign forum of the nation. I do not agree with you in one thing only. What is the purpose of calling some representatives or some Members of Parliament to your chamber? Let us proceed with this privilege motion and let us take steps against those people because it is our right to take steps against them.

Mr. Speaker: I shall not be able to give any explanation if it is taken up in the House. Therefore, I should apprise certain Members and give them facts and then they can argue or take it up. It is necessary that I should give all those facts.

Shri Hem Barua: You need not try to clarify your position to us. The thing is this. This man must be asked to substantiate the charges; if he fails, he must be thrown into prison.

Shri A. S. Saigal (Janjgir): Sir, on a point of order. As regards the allegations that have been made or were published in the papers and which were sent to you as a Privilege Motion, it was the duty of Mr. Hem Barua; he should have written a letter to you and met you in the Chamber. I want to meet you in this connection. It is not justifiable to write in this way.... (*Interruptions.*)

Shri Hem Barua: I have already written a letter. He is charging me.....

Mr. Speaker: Order, order. I am thankful to the hon. Members. Their objective is not to malign me. Their aim is that action should be taken against the paper or the editor. But we should not prejudge the man. Ours is the sovereign Parliament and a supreme House. We should not be in a hurry and give a judgment before hearing them. Therefore, I would request the hon. Members, as I have said before, to consider this. I would request some hon. Members of the Opposition. They should sit with me. I will place the facts before them and then they can call the editor also and get his story as well. Afterwards they might take up the attitude that they desire. That is my request.

Shri Hari Vishnu Kamath: You are setting up a noble precedent.

श्री बागड़ी (हिसार) : अध्यक्ष महोदय, यह जो प्रीविलेज मोशन दिया गया है इस में कोई तथ्यजानने की जरूरत नहीं है बल्कि जरूरत तो इस जनतांत्रिक पद्धति को बचाने की है। यह प्रीविलेज मोशन इस जनतांत्रिक पद्धति को बचाने के लिए दिया गया है जिस से कि जनतांत्रिक पद्धति बाहरी हमलों से बचाई जा सकती है। यह तथ्य जानने की जरूरत नहीं है।

1184 (ai) LSD—4.

अध्यक्ष महोदय : चूंकि उस सारे एलिंगेशन में बतौर एक स्पीकर के मेरे कंडक्ट पर कोई एलिंगेशन नहीं है इस वास्ते प्रीविलेज का सवाल इतना नहीं हुआ। There is nothing said against me so far as my conduct as Speaker is concerned. Therefore, it is necessary that it should be.... (*Interruptions.*) I do not think that we should proceed further.

Shri Kapur Singh (Ludhiana): May I say a word? There is not a Member in this hon. House who has not been pained over what has happened, but the procedure which is being suggested by my two hon. colleagues that the privilege motion should be taken up formally at this stage is not justified, I wish to say that the procedure which you have suggested now seems to be the best in the circumstances and we should follow it.

श्री क० ना० तिवारी : (बगहा) : भ्रान ए प्वायंट आफ़ आर्डर, सर। आजकल यह फैशन सा हो गया है कि कोई एक आदमी दस दिन के लिए कोई पेपर निकालता है, वह उस में कुछ छाप देता है और उस में वह किसी मिनिस्टर के खिलाफ़, किसी और व्यक्ति के खिलाफ़ या स्पीकर के खिलाफ़ आरोप लगा देता है। गवर्नमेंट का भी यह ढंग हो गया है कि वह इन बातों का नोटिस ले कर इन्वेस्टीगेशन करने लग जाती है और सन्तानम् कमेटी के मताधिक कार्यवाही करना शुरू कर देती है। मैं आप से यह पूछना चाहता हूँ कि क्या आप के लिए यह अच्छा प्रोसीड्यर होगा, उचित होगा, जायज होगा कि आप इस तरह छपने वाले कागज़ों का नोटिस लें और आपोजीशन को बुला कर उस के बारे में बात करें।

Mr. Speaker: I would in my own interest require it. Therefore, I would request the hon. Member to go through it and just sit with me for ten minutes and then we shall

[Mr. Speaker]

see. (*Interruption*). Order, order. I would request all my hon. friends and sympathisers—I presume all Members here are certainly sympathising with me—just to see it through and the truth be sifted and brought before the House. In my own interest, I want it.

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): I beg to submit that if we start taking note of such frivolous charges, there would not be any end to it. It would, therefore, be in the best interests of the nation and of this Parliament not to proceed with it any further. (*Interruption*).

Mr. Speaker: Order, order. I may say this much. If it had not been sent to me, personally I would not have brought it before the House, and I would have rejected in my chamber and not allowed any Member also to mention it. But it concerns me personally and the dignity of the whole House is involved. If I am not a person fit to hold office, certainly I should not be here. If there is any truth in that, certainly I am not a fit person. Because it concerns me personally, and there is a paper that might go round—it might be read by people—and as a regular motion has also been sent to me, I would request hon. Members to agree with my proposal. (*Interruption*).

Several Hon. Members rose—

Mr. Speaker: Order, order. Shri Shivaji Rao S. Deshmukh.

Shri Shivaji Rao S. Deshmukh (Parbhani): You have been very pleased to remark that the issue of privilege is not involved because what has been criticised does not concern you or your conduct as Speaker. I think it does, because you have been specifically described as the Deputy-Speaker; it is not a question of mere designation. The allegation is that you have amassed wealth

after becoming the Deputy-Speaker. So, the insinuation is that you have used your office as Deputy-Speaker as a means to procure wealth. So, in my humble view, it still concerns your conduct as Deputy-Speaker because the insinuation is that you used the office of Deputy-Speaker with a view to prevail upon certain things.... (*Interruption*).

Some Hon. Members rose—

Mr. Speaker: Order, order. I do not think it should be discussed any further.

Shri Hem Barua: I agree to the procedure suggested.

Mr. Speaker: Then he need not say anything. So many Members should not stand up together.

Shri Hem Barua: I have to make another submission.

Mr. Speaker: He should sit down first.

Shri Shivaji Rao S. Deshmukh: This is very much a question of privilege; not merely the question of the person of the Speaker or Deputy-Speaker.

Mr. Speaker: I have explained to the Members whether it is a question of privilege.

Shri Bhagwat Jha Azad: Sir, what I feel is this. It will be creating a bad precedent if you accept this and ask this to be enquired into by such number of Members as you like. What I want to plead is that this is not a paper or a journal which is regularly published or which has got public support or standing. If you do like this today, tomorrow everybody will print a bulletin and distribute it in all the flats and bungalows and Government offices. This Parliament will be called upon to take note of everything that is printed in every bulletin. Again, these papers have got only one in-

tention. They do not want to condemn the Speaker or the House, but they want publicity and they are small papers. So, if you take this position today, it means that tomorrow everybody will print a bulletin and circulate it. Therefore, by doing this, we will be creating a bad precedent. Therefore, I think hon. Members like Mr. Hem Barua, who are very clever, instead of bringing this in the House, and giving it publicity, should have written to you and should have discussed it with you, rather than bring it up here. This House should not take note of this. This is not a case of privilege and it would be a bad precedent.

Some Hon. Members rose—

Mr. Speaker: I do not think we should continue this discussion. Once it has cropped up here in the form of a notice, it does not lie in my mouth to say that it should not have been done. It is not fair that I should say to any Member that he ought not to have done it. Members would appreciate my difficult position in this context. Therefore, whether it ought to have been brought in this manner or not, it is there now. I have not consulted the Prime Minister. I was advised that I should convey it to him, but I was very impatient to bring it before the House and I have done it. Therefore, I have suggested this procedure and I would request hon. Members—as many as those who want; I would not have any objection to that—to come and meet me.

Shri U. M. Trivedi (Mandsaur): We would like to come and see you. We are all agreeable to the proposition made by you. At the same time, I would request that either the Prime Minister or somebody on behalf of the Home Ministry should be present at that time when we meet you.

Shri Hem Barua: On a point of clarification, Sir.

Mr. Speaker: He has already spoken three or four times.

Shri Hem Barua: There are insinuations against me.

Mr. Speaker: Why should he think like that? I have thanked him.

Shri Hem Barua: We agree to the procedure laid down by you. At the same time, there is a plethora of newspapers like this that are indulging in slanderous campaign against people. How did this paper get its quota of newsprint, whereas some other newspapers are not getting it? I would request the Home Minister to take stern steps against these newspapers.

डा० राम मनोहर लोहिया (फर्रुखाबाद): अध्यक्ष महोदय, यह बात साफ हो जानी चाहिए कि मंत्रियों का और आप का मामला बिल्कुल अलग है, क्योंकि यहाँ पर मंत्रियों और दूसरे लोगों का नाम आप के साथ ले लिया गया है। आप का स्थान तो कुछ राष्ट्रपति जैसा है। इसलिए जो कुछ तथ्य बगैरह की बातें कही गईं, उन के बारे में जांच करना ठीक न होगा। यह एक रास्ता मान लेना चाहिये कि लोक-सभा के अध्यक्ष के खिलाफ—यहाँ रोज की जो कार्यवाही होती है, उस के सम्बन्ध में जो भी कहा जाये—इस तरह की कोई चीज छपनी नहीं चाहिए, चाहे वह सच हो या झूठ। जो बात राष्ट्रपति के लिए है, वही बात आप के लिए भी होनी चाहिए।

अध्यक्ष महोदय: अगर ऐसी बात होती, तो बड़ा अच्छा होता, लेकिन एक बात छप गई, सामने भी आ गई, यहाँ पर उठाई भी गई, तो अब सवाल यह है कि आया इस को छिपाना अच्छा है या इस को साफ करना अच्छा है। इसलिए मैं यह जरूर चाहता हूँ कि यह सब बात सामने आ जानी चाहिए।

प्रधान मंत्री तथा अणु शक्ति मंत्री (श्री लाल बहादुर शास्त्री): अगर फैसला

[श्री लाल बहादुर शास्त्री:]

हूँ गया है तब तो मैं कह क्या सकता हूँ। आप ने अपनी राय दे दी है, इसलिए उससे तो शायद हम हट नहीं सकते। लेकिन मैं भी समझता हूँ कि डा० लोहिया साहब ने जो बात कही, मेरे ख्याल में बहुत सही कही। स्पीकर की पोजिशन एक बड़ी खास है। अगर हम इस तरह से स्पीकर पर कीचड़ उछालने की कोशिश करें तो उससे इस हाउस के, इस सदन के, जो एक सावरेन बाडी है, और एक तरह से सारे देश के ऊपर गंदगी आती है।

दूसरी बात जो जरूरी देखने की है वह यह है कि हमें देखना चाहिये कि कहने वाला कौन है। केवल सवाल यह नहीं है कि शिकायत आती है। इससे ज्यादा जरूरी यह देखने वाली बात है कि शिकायत करने वाला कौन है। अगर शिकायत करने वाला खुद ही भरोसे का आदमी नहीं है, उस पर विश्वास नहीं कर सकते हैं तो हम क्यों शिकायत को देखें। मैं यह भी कह देना चाहता हूँ

श्री मौर्य (अलीगढ़) : अगर वह पागल आदमी नहीं है, आर्डिनरी प्रूँस का भी अगर वह आदमी है तो उसके खिलाफ सख्त एकशन लिया जाना चाहिये।

श्री लाल बहादुर शास्त्री : मुझे अपनी बात कह लेने दीजिये।

मैं समझता हूँ, स्पीकर महोदय, बड़ी कठिन स्थिति पैदा हो जायेगी अगर रोज कोई न कोई एक पर्चा जो चाहे, निकाल दे। कोई रेग्युलर, ठीक, पक्का, अच्छा अखबार, माना-जाना अखबार अगर है, उस में अगर शिकायत आये तो जरूर उस पर हम ध्यान दें। लेकिन तीन दिन के बाद या कल कोई दूसरा पर्चा निकल आये तो रोज ये प्रिविलेज मोशन होते रहें

Shri Hem Barua: That is why we want deterrent punishment.

श्री लाल बहादुर शास्त्री : पनिशमेंट का तरीका दूसरा है। रेग्युलर उसका कानून है, लाज है, उनके तहत कार्रवाई की जा सकती है। लेकिन इस तरह से हाउस में उसको रोज करना और यों प्रिविलेज मोशन ला कर, मेरी राय में यह बहुत उचित नहीं है। मुझे तो यह उचित नहीं लगता है।

मैं एक और निवेदन करना चाहता हूँ। जरूर आप बरुआ साहब को बुला कर या जो आप से जानना चाहे उसको बुला कर अपनी बात कह दें। आपका इस हाउस में सिर्फ यह स्टेटमेंट कि ये बातें गलत हैं, हमारे लिये आखिरी है। हमें कुछ और नहीं कहना है।

पुनर्वास मंत्री (श्री त्यागी) : इस मसले के बारे में मैं एक अर्ज करना चाहता हूँ। जनाब ने यह तो नोट कर लिया होगा कि सभी की फीलिंग्स को इसने इंजर किया है, तमाम हाउस को तकलीफ महसूस हुई है उससे जिस किस्म की बात हुई है। हाउस के एक-एक सदस्य ने इसको महसूस किया है। सभी महसूस करते हैं कि नाजायज चीज हुई है, भद्दी चीज हुई है। कम-अर्ज-कम इसको एकनालेज आप कर लीजिये।

अध्यक्ष महोदय : मैं सारे हाउस का बहुत शुक्रगुजार हूँ। या तो दूसरा तरीका हो सकता था कि मैं दावा करता। लेकिन ऐसे पेपर के बरखिलाफ दावा करके भी मैं क्या करूँ। इसलिए मुझे यही तरीका सूझा कि मैं आपके सामने रखूँ और मैं आपकी इमदाद चाहता हूँ कि आप देख लें, तसल्ली कर लें। उसके बाद जो आपकी राय हो, कम-अर्ज-कम वह हाउस को आप कह दें।